

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

CP/CA No. 16/141/ND/2017

IN THE MATTER OF:

Shekhar Resorts Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 441(137)

Order delivered on 11.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER :- Mr. Pankaj Jain, Advocate

For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Learned representative of RD/ROC is also present. The petitioner is directed to clarify in relation to the question as to whether a single application as has been filed in relation to compounding of offences committed for different years can be combined and is maintainable. Both the parties will also make their written representation, if any, on the next date of hearing posted to 31st October 2017.



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**